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Title: Regarding properties in India in the name of Pakistani citizens.

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): Sir, thank you for giving me this opportunity to raise an important during the `Zero Hour'. Recently, the Enemy Property Act has been passed by this House. After the Bill became an Act, the properties owned by those who left India after partition in 1947 and became citizens of Pakistan has become the property of Government of India. So many properties in our country are still there in the names of persons who are now citizens of Pakistan. One such property called the `Jinnah House' is still there. This was the residence of the founder of Pakistan Mohammad Ali Jinnah in South Mumbai. This historic European style building was the venue of the watershed talks on the partition of India in September, 1944. It was here that Jinnah altered the course of India's history. The Jinnah residence in South Mumbai was the place from where the conspiracy of Partition was hatched. Jinnah House which was originally called the South Court was taken over by the Government and declared Evacuee Property in 1949. Lakhs of rupees are being spent for maintenance of this building by the Public Works Department of Maharashtra. After the Parliament passed the Enemy Property Act, Jinnah House is now the property of the Indian Government.

Sir, through you, I would like to request the Government that the structure of Jinnah House should be demolished and a Freedom Fighter Memorial should be built in its place and this memorial should exhibit the glorious history of India.

Thank you.

HON. CHAIRPERSON :

Shri Bhairon Prasad Mishra,

Shri George Baker,

Shri Gopal Shetty,

Shri Arvind Sawant,

Shri Shirang Appa Barne,

Shri Krupal Balaji Tumane are permitted to associate with the issue raised by Shri Rahul Shewale.